

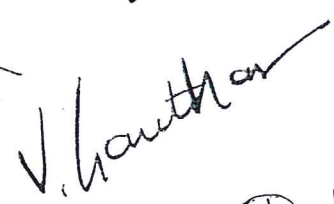



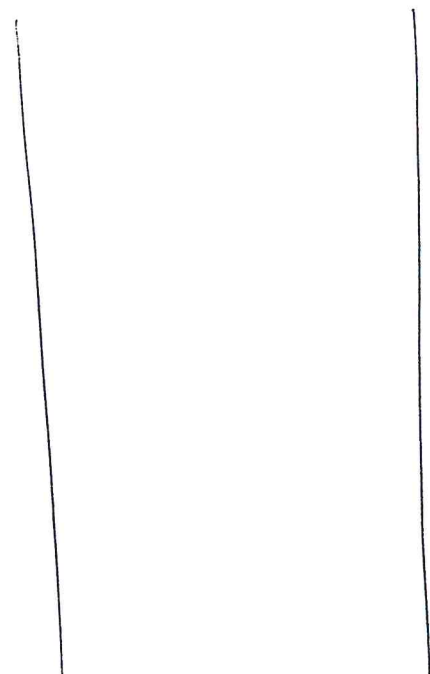
NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 18.07.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : MA/8/IB/2018  
PETITION NUMBER : CP/39/ (IB)/2018  
NAME OF THE PETITIONER(S) : VASUDEVAN (IRP)  
NAME OF THE RESPONDENT(S) : TIFFINS BARYTES ASBESTOS & PAINTS LTD  
UNDER SECTION : 7 R ULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	VASUDEVAN	RP	
2.	K. Moosaly	Counsel for Applicant	
3.	GAUTAM VENIKATESH	Counsel for R3 - R5	
4.	M. S. Vinay Priscilla	Counsel for R 6	



**ORDER**

RP along with his Counsel is present. Counsel for R3 to R5 viz., Suspended Directors is present. Counsel for R6 present and has submitted that R6 has complied with the orders of this Tribunal; the same has been confirmed by the Counsel for the Applicant. Therefore, R6 stands discharged for the time being.

Counsel for R3 to R5 is directed to give complete and full co-operation to the RP by providing all the relevant documents and details including the bank accounts and papers relating to the litigation going on between the Corporate Debtor and the other parties including the statutory authorities.

The details of the documents which are required by the Resolution Professional are given in the e-mail dated 24.03.2018 and as per the details the Respondents shall provide the documents and informations to the RP and after making the compliance, the affidavits will be filed by the Suspended Directors for compliance of this order, failing which appropriate order will be passed against the Respondents in accordance with Law. Put up on **27.07.2018 at 10.30 A.M.**

  
**(CH. MOHD SHARIEF TARIQ)**  
MEMBER (JUDICIAL)

ghk